Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 01.11.2007

The Meeting No. 30/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 01.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
3.	Sh. Rajinder Pal Singh, DDG	DGFT
4.	Sh. Pradip Kumar, FTDO	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.29/AM08 held on 25.10.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 30/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Online Agenda Case

Case No.:5/26/84-ALC3/2007	Party Name:DAMAN POLYTHREAD LTD.,	01.11.2007	Status: Approved
HQ File :01/84/050/00147/AM08/		Lic.No/Date:0310440979 27.08.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION at S. No. H-230 as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Narrow Woven Fabrics (Tapes) made out of PP MF Yarn.	3645 Kgs.	Polypropylene Granules /Resins/Chips	3669 Kgs.
		Master Batch (Polypropylene Dyed Chips/Relevant Colour Master Batch)	129.50 Kgs.
		U.V.Stabilizer (Relevant Master Batch)	25.70 Kgs.
		Spin Finish Oil	84.90 Kgs.

No repeat Advance Authorization shall be issued.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00146/AM08/		Lic.No/Date:0710053110 30.08.2007	

Decision: The Committee considered the case as per agenda and observed that it is not clear with the available details as to whether the silk yarn is spun/gassed or not. Further, firm have also not given the countwise Qty. in respect of each type of yarn. In view of this Committee on the basis of available details felt that 2% wastage is adequate to manufacture export product and decided to ratify the Advance authorization issued in this case by allowing 2% wastage on the import item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:11/26/84-ALC3/2007	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Deferred
$\ _3$	HQ File :01/84/050/00153/AM08/		Lic.No/Date:0710053121 31.08.2007	Defer Date: 29.11.2007

Decision: The Committee considered the case as per agenda and observed that clarification sought from firm vide DGFT letter dated 29.10.2007 is still awaited. In view of this Committee decided to await the same and defer the case for re-listing on 29.11.2007.

Case No.:9/26/84-	Party Name:BEST SELLERS APPARELS PVT LTD	Meet No/Date:30/84-	Status: Approved
ALC3/2007		ALC3/2007	
		01.11.2007	

HQ File	RLA File: 07/24/040/00397/AM08/	Lic.No/Date:0710053119	
:01/84/050/00151/AM08/		31.08.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2890/07/E-II/280 dated 24.10.2007 as detailed below:

S.	Export Product	Export	Import Product	Qty. allowed per
No		Qty.		Pc of export
				Product
1	Pants – 99%	5651 Pcs	99% Cotton 1% Lycra 10 OZ vintage	0.7389 Sq. meter
	Cotton 1% Spandex		Indigo Crosshatch Stretch, SSQ	
	Fabric		2236/2 U Gram SQ Metres: 341.49	
	Style No.		Fabric Yarn Dyed Fabric Width –	
	140027414		56"/58"	

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

II I	 1	Status: Deferred
HQ File :01/84/050/00157/AM08/	Lic.No/Date:0410090869 03.09.2007	Defer Date: 27.11.2007

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Detailed specification & material of Sole;
 - Specification of Sole, whether in sheet form or finished form (ii)
 - Net content of import item No. 1 and 2 in export product and; (iii)
- Justification for use of 100% Nomex Thread in export product & whether it is needed in specific (iv) order or style.

It was therefore decided to defer the case for re-listing on 29.11.2007.

	Case No.:19/26/84-ALC3/2007	Party Name: C.J.FABRICS,	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected			
	HQ File :01/84/050/00161/AM08/	RLA File :32/24/040/00036/AM08/	Lic.No/Date:3210036154 07.09.2007				
6	Decision: The Committee considered the case as per agenda and observed that firm have neither given the Calculation sheet nor justification, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to reject the case.						
	RI A may take suitabl	e consequential action accordingly					

Case No.:23/26/84-ALC3/2007		Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected
HQ File :01/84/050/00165/AM08/		Lic.No/Date:0310442264 07.09.2007	

Decision: The Committee considered the case as per agenda and observed that firm have not specified the Micron range of Carpet Grade Wool, which should be within reasonable variation i.e. 32 +/- 5%. In view of this

Committee decided to reject the case. RLA may take suitable consequential action accordingly.

Case No.:20/26/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00162/AM08/	RLA File :10/24/040/00107/AM08/	Lic.No/Date:1010027278 10.09.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of 8 technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed
1	Windbreaker Jacket 100% Nylon 210 T PU coated fabric and	45000 Pcs	100% Nylon Taffeta PU coated 210T 70+/- 10% GSM 55 inch width.	135000 Sq mtr.
	accessories.		Eyelet of relevant material	270000 Nos. with accountability clause.
			Velcro polyester of relevant width	1800 Meters with accountability clause.
			Bell Caps of relevant material	180000 Nos. with accountability clause.
			Drawcord polyester	112261.5 Meters with accountability clause.
			Zipper/fastener of relevant size	45000 Nos. with accountability clause.

The description of import item No. 1 may be amended to read as "100% Nylon Taffeta PU coated 210T, 70+/-10% GSM". Firm may be advised to apply the items of import in Sq mtrs. instead of Kgs. GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	-	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00163/AM08/		Lic.No/Date:1010027279 10.09.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Product	Export	Import Product	Qty. allowed
	No		Qty.		
	1	College Jacket	40000 Pcs	100% Nylon Taffeta PU	120000 Sq mtrs.
		100% Nylon		coated 210T 70+/- 10%	
		210 T PU		GSM width 55 inch.	
		coated fabric		100% Nylon Taffeta PU	48572 Sq mtrs.
				coated 190T 70+/- 10%	40372 34 milis.
		100% Nylong		GSM	
9		19 T fabric and			400000 Nos. with
		required		Poppers of relevant material	accountability clause.
		accessories.			
				Dell Cone of relevant	Net to net with
				Bell Caps of relevant material	accountability clause.
				material	99788 Meters with
					accountability clause.
				Drawcord polyester	,
				· ·	40000 Nos. with
					accountability clause.
				Zipper/fastener of relevant	
				size	

The description of import item No. 1 may be amended to read as "100% Nylon Taffeta PU coated 210T, 70+/-

10% GSM". Firm may be advised to apply the items of import in Sq mtrs. instead of Kgs. GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:24/26/84-ALC3/2007		Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Deferred
10	HQ File :01/84/050/00166/AM08/			Defer Date: 15.11.2007

Decision: The Committee considered the case as per agenda and observed that information/documents called for from firm vide DGFT letter dated 22.10.2007 is still awaited. In view of this Committee decided to await the same and defer the case for re-listing on 15.11.2007.

	l 3	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Approved
HQ File :01/84/050/00171/AM08/		Lic.No/Date:3510021638 13.09.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

<u> </u>		_		-
S.	Export Product	Export	Import Product	Qty.
∥ No		Qty.		
1	Polyester Corespun	23355	Polyester Filament Yarn	17102 Kgs

		Sewing Thread	Kgs.	Polyester Dinear	Staple	Fibre	upto 5	67	743 Kgs.		
The GSM should match in both import & export.											
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.											

	Case No.:34/26/84-ALC3/2007	Party Name:NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Deferred	
	HQ File :01/84/050/00176/AM08/	RLA File :04/24/040/00224/AM08/	Lic.No/Date:0410091046 13.09.2007	Defer Date: 27.11.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided call for the following information/documents from the firm: - (i) Detail specification & size of export product; (ii) Detail specification of import item No. 1 with GSM; (iii) Width of import item No. 2, 3 and 4; (iv) Net content of import item No. 1 in export product.					

It was therefore decided to defer the case for re-listing on 29.11.2007.

	Case No.:39/26/84-ALC3/2007	Party Name:C.J.FABRICS,	Meet No/Date:30/84-ALC3/2007 01.11.2007	Status: Rejected		
	HQ File :01/84/050/00181/AM08/	RLA File :32/24/040/00038/AM08/	Lic.No/Date:3210036272 21.09.2007			
13	Decision: The Committee considered the case as per agenda and observed that firm have neither given the Calculation sheet nor justification, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to reject the case.					
	RLA may take suitable consequential action accordingly.					

Manually generated agenda cases

Case No.675	M/s.Polycrest Innovations India Pvt.Ltd
NC 30/08 dt.01.11.2007	F.NO.1/84/50/563/AM07 -DES/V
Advance Authorization No No.04	10088491 dated 23.03.2007 – under Para 4.7 of
HBP(Vol1)/2004-2009.	
R.A. Ref.No.04/24/040/494/AM07	(Review Case)

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/27/07/E-II/280 dated 24.10.2007 as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export product
Doctors Operation Gowns Scrub Pants. Style No.899	29952 Pcs	Fabric Vat Disperse dyed 55% cotton 45% polyester, 32/1 warp and fill 61" Finished 100X69 Greige (3.8 OZ per Sq. Yard)	2.12 Sq mtrs./Pc
2. Doctors operation	19008 Pcs	-do-	1.72 Sq mtrs./Pc

gowns scrub shirts set in sleeve Style No.6796			
3. Doctors operation gowns scrub shirts cap sleeve. Style No.6792	4752 Pcs	-do-	1.73 Sq mtrs./Pc

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.676	M/s. Sonal Garments, Mumbai.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/563/AM-08/DES-V
	(Link F.No.01/84/162/425/AM07)
Ratification of input output norms against Annual Advance Licence No.0310387503	
dated 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on repeat basis as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc
		of export product
Men's Long Size Full	1. 100% Cotton yarn dyed twill flannel	3.18 Sq.Mtrs./Pcs.
Sleeves Shirts made of	fabric, GSM – 265+/-10%.	
100% cotton yarn dyed		
flannel Twill chambray		
fabric, GSM-265+/-	2. 100% Cotton Corduroy Fabric –	0.22 Sq.Mtrs./Pcs.
10%.	GSM – 140+/-10%	
Style No.BP #		

2D07031612			
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The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.677	M/s. Sonal Garments, Mumbai.
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/562/AM-08/DES-V
	(Link F.No.01/84/162/121/AM06)
Ratification of input output n	orms against Annual Advance Licence Nos.0310336665

dt. 29.6.2005; No.0310336661 dt. 29.6.2005; and No.0310387503 dt 29.6.2006 under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 30.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts.	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.25 Sq.Mtrs./Pcs.
Style No. F-715M-WV12		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

The above decision is applicable in respect of annual advance licence No.0310387503 dt. 29.6.2006.

Case No.678	M/s. Sonal Garments, Mumbai.
NC 26/08 dt. 04.10.2007	F.No. 01/84/162/564/AM-08/DES-V

Ratification of input output norms against Annual Advance Licence Nos.0310334315 dt. 14.6.2005; and No.0310387503 dt 29.6.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 30.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Men's Long Size Full Sleeves Shirts. Style No. F-715M-WV12	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.25 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.679	M/s. Sonal Garments, Bangalore
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/023/AM-08/DES-V
Regarding issue of Expor	t Obligation Discharge Certificate (E.O.D.C.) against
Advance Licence No.071000	07970 dated 4.4.2001.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC its meeting held on 19.07.2007 on the basis of CAD submitted by the firm. In view of this Committee decided to maintain the status quo, as there is no scope for enhancement in the Qty. of inputs as allowed by NC.

Firm may be informed accordingly.

Case No.680	M/s. Richa & Co., New Delhi.
NC 30/08 dt. 1.11.2007	F.No. 01/84/50/593/AM-06/DES-V
Refixation of input-output norms in respect of Advance Authorisation No.0510171007	
dated 5.12.2005 issued under Para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/93/07-08/Hosy. dated 31.10.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
Ladies shorts made of 100% cotton denim fabric, GSM-271 Style No. C3204	100% Cotton denim fabric, GSM-271+/-10%.	1.95 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The Committee has also observed that Firm does not comply with the instructions/queries of office of TC, Mumbai, as such Committee decided to advise the firm to ensure full co-operation/compliance of such instructions/queries of technical authorities in future. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.681	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.	
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/868/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 0310446819 dt.		
17.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Mumbai. Ref. No.03/95/40/608/AM08.		

Decision: The Committee considered the case as per agenda and observed that there are two made-ups: Bed sheet of various sizes and Pillow covers. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case by allowing the import item with 2% wastage. Firm have to account for 1972923.78 Sq mtrs. of imported item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.682	M/s.Mayur Uniquoters Ltd.	
NC.30/08 dt.01.11.2007	F.NO.1/84/50/91/AM08-DES/V	
Exports of Coated Technical Texti	les product GSM 700 +/-10%, Net content of fabric for	
backing material 30800 sq. mtrs.		
Advance Llicence No1310024542	2 dt.27.06.2007 – under Para 4.7 of HBP(Vol1)2004-	
2009.		
RLA Ref.No.13/24/40/05/AM08	(Review Case)	

Decision: The Committee considered the case as per agenda and observed that in the minutes of its meeting held on 19.07.2007, the unit of measurement of the import item from S.Nos. 1 to 7 was inadvertently recorded as "Sq mtrs." in place of "Gms". In view of this Committee decided to grant expost-facto approval to this amendment in this case.

Case No.683	M/s. Norohna Impex International				
NC 30/08 dt.01.11.2007	F.NO.1/84/162/728/AM08 -DES-V				
Advance Authorization No No.	0610012215 dt.20.08.2007 – under Para 4.7 of				
HBP(Vol1)2004-2009.					
.R.A Kanpur Ref.No.06/81/40/08	/AM08				

Decision: The Committee considered the case as per agenda and observed that firm have requested for extension of time for Personal Hearing. The Committee decided to grant the same and call the applicant for P.H in its meeting to be held on 15.11.2007.

Firm may be informed accordingly.

Case No.684 M/s. Cuthberts Apparels Pvt. Ltd., Bangalore.						
NC 30/08 dt. 01.11.2007 F.No. 01/84/162/700/AM-08/DES-V						
Ratification of input output norms against Advance Authorisation No. 0710052967 dt.						
20.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009						
RLA, Bangalore. Ref. No.07/2	24/40/360/AM08.					

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import Product Qty. allowed
1). Knitted babies sleepsuits	9750 Pcs.	1). 80% cotton 20% 9116.250 Sq.
made of 80% cotton 20% polyester.		polyester knitted fabric GSM- Mtrs. 220(pink).
2) Knitted babies sleepsuits	9750 Pcs.	2). 80% cotton 20% 7790.250 Sq.

made of 80% cotton 20% polyester.		polyester knitted fabric GSM- 220(Blue).	Mtrs.
3). Knitted babies sleepsuits made of 80% cotton 20% polyester	9750 Pcs.	3). 80% cotton 20% polyester knitted fabric GSM-220(Blueyarn/dyed).	9116.250 Sq. mtrs.
4). Knitted babies sleepsuits made of 80% cotton 20% polyester	9750 Pcs.	4). 80% cotton 20% polyester knitted fabric GSM-220(Blue yarn dyed)	7790.250 Sq. mtrs.

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.685	M/s. Fabrotex Exports Pvt. Ltd., Bangalore.				
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/701/AM-08/DES-V				
Ratification of input output norms against Advance Authorisation No. 0710053087 dt.					
28.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009					
RLA, Bangalore. Ref. No.07/2	24/40/370/AM08.				

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export	Import Product	Import Qty.
	Qty.		
1). Infant Girls Top 100% Cotton	36890	100% Cotton Dyed Woven	52879 Sq. Mtrs.
Woven Infant Girls Top SS WN	Pcs.	Poplin Fabric 56/57" full	
SQR NK Top-Art.		width 144x74 43Sx43S.	

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have find out the Style No. in respect of export item No. 3 from firm and check/monitor the same by imposing Style No. mentioned above on export side.

Case No.	686			M/s. Cl	helsea Mills					
NC.30/08 dt.01.11.2007				F.NO.1	/84/162/600/AN	108 –	-DES/V			
Advance	Llicence	No	05102	05902	dt.06.07.2007	_	under	Para	4.7	of
HBP(Vol1)2004-2009.										
R.A.' Ref.No.05/24/40/239/AM08										

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2871/07/E-II/293 dated 24.10.2007 as detailed below: -

S. No	Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export
				Product
1	100% cotton denim	5732 Pcs	1) 100% cotton denim fabric GSM-	2.58 Sq. meter

	women's jeans		340+/-10%	
			2) 100% cotton denim fabric lining GSM-180+/-10%	0.20 Sq mtrs.
			Snap Fasteners of relevant width Polyester Thread	5 sets
			5) Pumice Stone	420 Mtrs.
			6) Fusible Interlining	0.22 Kgs.
				0.15 Sq mtrs.
2	98% cotton 2% Spandex stretch denim women's	9690 Pcs	1) 98% cotton 2% Spandex stretch denim fabric, GSM-340+/-10% 2) 100% cotton dyed fabric lining	2.58 Sq. meter
	Jeans		GSM-180+/-10% 3) Snap Fasteners of relevant width	0.315 Sq. meter
			4) Revets	1 set
			5) Polyester Thread 6) Fusible Interlining	6 sets
			,	420 Mtrs.
				0.15 Sq mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.687	M/s.Lastolite Imaging Solution Pvt. Ltd Chennai			
NC.30/08 dt.01.11.2007	F.NO.1/84/162/724/AM08 -DES/V			
Exports of Cubelite made out of synthetic fabric size 2 Feet code A2486(off white nylon				
taffeta PU CV Coated width 60 Inches).				
Advance Llicence No 0410090738 dt.29.08.2007 – under Para 4.7 of HBP(Vol1)2004-				
2009.				

R.A.' Ref.No.04/24/40/177/AM08

Decision: The NC considered the case as per the agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the inputs with a wastage of 20% for export of 4 ft. cubelite, 30% for export of 2 ft. cubelite and 40% for export of 3ft. cubelite in the 60 inches width of running fabric on repeat basis.

Export item	Export Qty.	Import item	Qty. allowed
1.Cubelite made out	500 Pcs	Synthetic Fabric, Nylon	
of Nylon Taffeta		Taffeta Coated Fabric –	
Coated Synthetic		1) for Size: 2 Ft.	
Fabric, Size: 2 Ft.			1) 1820 Sq mtrs.
Style Code: A2486		2) for Size: 3 Ft.	
			2) 6902 Sq mtrs
2.Cubelite made out			
of Nylon Taffeta	050 D	3) for Size: 4 Ft.	0) 10000
Coated Synthetic	850 Pcs		3) 4320Sq mtrs.
Fabric, Size: 3 Ft.			
Code : A3686 3. Cubelite made out			
of Nylon Taffeta Coated Synthetic			
Fabric, Size: 4 Ft.	400 Pcs		
Style Code: A4886	700103		

RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year on repeat basis and such adhoc norms fixed shall be published on the official website for information of the exporters.

Case No.688 M/s. Calico Trends, Kanpur.		
NC 30/08 dt. 01.11.2007	F.No. 01/84/162/554/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No.0610010966 dt.		
28.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision take in its meeting held on 22.02.2007 as detailed below: -

<u>S.No</u>	The items of import	<u>Qty. allowed</u>				
1.	Synthetic Lining/uppers material	As per SION, G-45, 1a				
2.	Insole sheet/midsole	As per SION, G-45, 1g				
3.	Toe caps with strips	Net + 1 % wastage 4.	Shanks			
	Net +	1 % wastage 5. Shoe fitting for lace				
	Net + 1 % wastage 6.	Metallic fitting/Hooks/D-Rings		Net	+ 1	%
wasta	ge 7. Counter sheet	As per SION, G-45, 1e				
8.	Thermoplastic cement Rod	11 Gms./Pair				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.689	M/s. Calico Trends, Kanpur.		
NC 28/08 dt. 18.10.2007 F.No. 01/84/50/493/AM-07/DES-V			
Ratification of input output norms against Advance Authorisation No.0610011703 dt.			
01.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing all import items as as per SION at S.No. G-7 except Bleaching Agent and Oil for pull up finish and special liquer for brush/off/two tone. The description of export products may be amended to read as

Export Product No. 1: - "Gents Leather half boot lasted upper containing 4 Sq finished leather per Pair" and;

ft. of

Export Product No.2: - "Gents Leather lasted shoe upper containing 2 Sq

ft. of

finished leather per Pair".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.690 M/s.Calico Trends			
NC 30/08 dt.01.11.2007	F.NO.1/84/50/34/AM08 -DES-V		
Export of Gents Leather half Boot lasted uppers			
Advance Authorization No No.0 HBP(Vol1)2004-2009.	0610011962 dt.01.05.2007 – under Para 4.7 of		
.R.A Kanpur Ref.No.06/24/040/02/AM08			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing all import items as per SION at S.No. G-7 except Bleaching Agent and Oil for pull up finish and special liquer for brush/off/two tone. The description of export products may be amended to read as "Gents Leather half boot lasted upper containing 4 Sq ft. of finished leather good/Pair".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.691	M/s.Abdulah Tannery Pvt. Ltd.			
NC 30/08 dt.01.11.2007	F.NO.1/80/50/535/AM07 -DES-V			
Export of Gents Leather half Boot lasted uppers fitted wdith or without steel toe caps.				
Advance Authorization No No.0	0610011064 dt.21.08.2006 – under Para 4.7 of			
HBP(Vol1)2004-2009.				
.R.A Kanpur Ref.No.06/81/040/20/AM08				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

(i) Net content of finished leather per Pair.

It was therefore decided to defer the case for re-listing on 29.11.2007.

Case No.692	M/s.Aditya Birla Nuvo Ltd			
NC 30/08 dt.01.11.2007	F.NO.1/84/50/222AM07 -DES-V			
Export of Scoured Wool Below 32.00 Micron				
Advance Authorization No No.0210092180 dt.03.08.2006 – under Para 4.7 of HBP(Vol1)2004-2009.				
.R.A Kolkata Ref.No.02/24/040/125/AM07				

Export Product	Export Qty.	Import Product	Import Qty.
Scoured Wool Below	200000 Kgs	Greasy Wool, on net	200000 Kgs.
32.00 Micron clean		clean weight basis	-
weight basis			

Decision: The Committee considered the case as per the agenda and decided that the Bill of Entry for this licence may be called and gross weight mentioned on Bill of Entry be totaled up to be imposed on import quantity. Wastage % of clean weight as certified by the International Agency be imposed and the total be taken into account for the quantity mentioned in the export product. Both gross weight and net weight of greasy wool be imposed on licence. Accordingly, the case may be ratified on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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